

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR.JUSTICE DEVAN RAMACHANDRAN**

Wednesday, the 8<sup>th</sup> day of November 2023 / 17th Karthika, 1945  
WP(C) NO.41159 OF 2022(T)

**PETITIONER:**

SYAMA M, AGED 51 YEARS,

**RESPONDENTS:**

1. STATE OF KERALA REPRESENTED BY THE CHIEF SECRETARY TO GOVERNMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001
2. KERALA STATE DISASTER MANAGEMENT AUTHORITY, (KSDMA) REPRESENTED BY ITS CHIEF EXECUTIVE OFFICER( EX-OFFICIO), CHIEF SECRETARY, KERALA. VIKAS BHAVAN.P.O, PIN - 695 033
3. THE SECRETARY TO GOVERNMENT, FINANCE DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001
4. THE SECRETARY TO GOVERNMENT PUBLIC WORKS DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001
5. DISTRICT DISASTER MANAGEMENT AUTHORITY (DDMA) PATHANAMTHITTA DISTRICT, REPRESENTED BY ITS CHAIRPERSON, DISTRICT COLLECTOR, PATHANAMTHITTA COLLECTORATE., PATHANAMTHITTA DT., PIN - 689 645
6. PROJECT DIRECTOR, KERALA STATE TRANSPORT PROJECT (KSTP), TC 11/339. SREEBALA BUILDING, KESTON ROAD, NANTHANCODE, KOWADIYAR. P.O, THIRUVANANTHAPURAM, PIN - 695 003
7. CHIEF ENGINEER, KERALA PUBLIC WORKS DEPARTMENT, KERALA STATE TRANSPORT PROJECT (KSTP) JAGAD BUILDING, KESTON ROAD, NANTHANCODE, KOWADIYAR. P.O, THIRUVANANTHAPURAM, PIN - 695 003
8. EXECUTIVE ENGINEER, KERALA STATE TRANSPORT PROJECT (KSTP), PONKUNNAM, KANJIRAPPALLY, KOTTAYAM DISTRICT., PIN - 686 506
9. ADDL.R9 KONNI GRAMA PANCHAYAT REPRESENTED BY ITS SECRETARY, KONNI, KONNI.P.O., PATHANAMTHITTA DISTRICT, PIN - 689 691. [ADDL.R9 IS IMPEADED AS PER ORDER DATED 20/01/2023 IN I.A-1/23 IN WP(C) 41159/22]

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 8th respondent to comply the Exhibit P3, pending disposal of the Writ Petition (Civil).

This writ petition again coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 13-10-2023 and upon hearing the arguments of SRI.JESTIN MATHEW, Advocate for the petitioner, SRI.V.K.SUNIL, STANDING COUNSEL for Addl.R9, SRI.K.V.MANOJ KUMAR, SENIOR GOVERNMENT PLEADER and of SRI.P.K.BABU, SPECIAL GOVERNMENT PLEADER, the Court passed the following:

**DEVAN RAMACHANDRAN, J.**

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**WP(C) No.41159/2022**  
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Dated this the 8<sup>th</sup> day of November, 2023

**O R D E R**

A Report has been filed before this Court by the learned Senior Government Pleader – Sri.K.V.Manoj Kumar, along with a Memo dated 06.11.2023.

I notice from the afore Report that there are various recommendations made by the Kerala State Disaster Management Authority. Obviously, it is for the District Collector, who is the Chairperson of the said Authority, to confirm that these recommendations are properly complied with.

I, therefore, direct the competent Authorities to make sure that the recommendations as afore are implicitly complied with; and the District Collector will file an Action Taken Report before this Court within a period of one month.

I must say that recommendation No.8 in the afore Report is not one specifically to the petitioner's predicament, but it should be considered in all such cases of infrastructure development.

I, therefore, direct the 1<sup>st</sup> respondent - Chief Secretary to the Government of Kerala to immediately advert to this recommendation and issue necessary orders/circulars/instructions to all entities, so that in future such issues can be allayed. I order so since am without doubt that the views of the State Disaster Management Committee are imminently deserving of being acceded to and adhered with.

A Report in this regard by the 1<sup>st</sup> respondent will also be placed on record by the next posting date.

Post after a month.

Sd/-

**DEVAN RAMACHANDRAN,**  
**JUDGE**

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